

services through franchising the existing contract managed facilities and to provide the development of tourism related infrastructure.

The proposal has been examined at the inter-Ministerial level and is now being submitted for approval of the Central Government.

[Translation]

Assistance for Pollution Control

2241. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any Canadian agency has offered to provide financial and technical assistance for the pollution control in Indian industries:

(b) if so, the details thereof:

(c) whether any time-limit has been fixed in this regard by the agency: and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (d). A Memorandum of Understanding (MoU) was signed between the Government of India and the Government of Canada on 10th October, 1994 for a project called CII—Environmental Management Project to enhance India's capacity to promote environmentally sound industrial development. Canadian International Development Agency (CIDA) is extending a grant assistance of Canadian \$7 millions for the Project. The project is being implemented through Confederation of Indian Industries (CII). The objectives of the project are to promote environmentally sound industrial development and application of appropriate environmental policies for industry to raise environmental awareness and interest in eco-efficiency in Indian industry in adopting eco-efficient measures and to promote Indo-Canadian Technology Cooperation in energy and water management. The project also envisages conducting training in Industrial Pollution Prevention and training sessions for Pollution Control Board Inspectors. The term of the MoU is upto 31st December, 2001.

Terrorist Activities

2242 SHRI RATILAL KALIDAS VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of serious criminal cases have been registered in many States against Daya Singh Lahoria Deputy Chief of Khalistan Liberation Force and a dreaded terrorist.

(b) if so, the details thereof: and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) A Statement is attached.

(c) Efforts have been made for seeking extradition of Daya Singh Lahoria through Interpol Wing of CBI. As a result, the judge of the District-Court of Northern District of Texas (USA), has passed orders for his extradition and that of his wife. A requisition for their formal extradition to India is being sent by Ministry of External Affairs on the request of Interpol Wing of CBI.

STATEMENT

As per records available, Daya Singh Lahoria is involved in the following cases :

1. Case FIR No. 84/95, dt. February 25, 1995. 307/364 IPC. 3/4/5 TADA (Prevention) Act. PS Malviya Nagar, Jaipur (Rajasthan).
2. Case FIR No. 57/95, dt. February 17, 1995. U/S 365 IPC. PS Ashok Nagar, Jaipur (Rajasthan).
3. Case FIR No. 219/94, dt. April 19, 1994. U/S 364 IPC. PS Kavi Nagar, Ghaziabad (Uttar Pradesh).
4. Case FIR No. 316/93, dt. September 11, 1993. U/s 302/307/323/326/427/435/120-B IPC. 3/4/5 TADA (Prevention) Act. 4/5 Explosives Act. PS Connaught Place, New Delhi.
5. Case FIR No. 150/93, dt. March 10, 1993. U/S 302/364/35/34 IPC read with 25/27/54/59 Arms Act. 3/4 TADA (Prevention) Act. PS Srinivaspuri, New Delhi.
6. CBI Case RC 6(S)/92 SIU-V-CBI, New Delhi, dt. August 5, 92 U/s 120 B IPC read with Section 3 and 5 of TADA (Prevention) Act and 25 Arms Act and 5 and 6 Explosive Substances Act.
7. Case FIR No. 291/91, dt. October 9, 1991. U/S 365/368/120-B IPC. 3 and 4 TADA (Prevention) Act. PS Lodhi Colony, New Delhi.
8. Case FIR No. 81 dt. 1.5.1988 U/s 307/34 IPC 25 Arms Act. 3/4 TADA (Prevention) Act. PS Sadar Patiala (Punjab)
9. Case FIR No. 34, dt. 5.5.1987 U/s 392 IPC. 25 Arms Act. 3/4 TADA (Prevention) Act. PS City Khanna (Punjab)
10. Case FIR No. 25, dt. 22.1.1988 U/s 302/307/34 IPC. PS Kotwali, Barnala (Punjab)
11. Case FIR No. 109, dt. 27.11.87 U/s 380/457 IPC. PS Raikot District Jagraon (Panjab).